### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA No. 127 of 2017 in DFR No. 262 of 2017

Dated: 4th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

**Kerala State Electricity Board Ltd.** 

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission & Ors.** 

...Respondent(s)

Counsel for the Appellant(s) : Mr. Jai Mohan

Mr. Jayant Malik

Counsel for the Respondent(s) : Ms. Sujatha Kurdukar

Mr. P.Chaitanyashil for R-1

Ms. Anushree Bardhan Mr. Shubham Arya for R-2

# **ORDER**

## IA No. 127 of 2017

(Appl. for condonation of delay in filing the appeal)

There is 6 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Chaitanyashil appears on behalf of Respondent No.1 and Ms. Anushree Bardhan appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>15.05.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt